helicopters to States, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools, assistance to raise India Reserve Battalions (IRB), modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Additional Central Assistance (ACA) Scheme (in place of old Integrated Action Plan), the Road Requirement Plan-I (RRP-I) etc.

To ensure Rights and Entitlements of local communities, the Central Government has enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognise and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers, v/ho have been residing in such forests for generations, but whose rights could not be recorded. The Rules were notified on 1.01.2008 have been further amended on 6.09.2012 to ensure better implementation. The Ministry of Tribal Affairs have also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in the long-term.

Funds spent on coastal security

2701. SHRI ALOK TIWARI:

SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the year-wise details of funds spent on coastal security since Mumbai attack in 2008;
- (b) the State-wise details of funds allocated, released and spent so far on coastal security during current year;
 - (c) whether there are serious lapses in coastal security even on date;

- (d) if so, the reasons therefor; and
- (e) the details of steps Government would take in this regard to rectify the lapses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The year-wise details of funds spent on coastal security since Mumbai attack in 2008 are given in Statement-I (See below).

- (b) A sum of ₹131.41 crore has been allocated for Phase-II of the Coastal Security Scheme for a period of five years commencing from 1.04.2011, out of which ₹ 122.58 crore has already been released to the Coastal States/Union Territories till date, details of which are given in Statement-II (See below).
- (c) to (e) No Sir. There have been no serious lapses noticed in the coastal security as on date. However, subsequent to the Mumbai incident of 26 November, 2008, the entire coastal security scenario of the country has been subjected to multi-level inter-ministerial review by the Government of India and several important decisions/initiatives have been taken as per the details given below:

Vulnerability/gap-analysis for Coastal Security Scheme (CSS) was carried out and Phase-ll of the CSS with an outlay of ₹1580 crore, formulated with the approval of the Government w.e.f. 1.04.2011.

- The Indian Navy designated as the Authority responsible for overall Maritime Security.
- Indian Coast Guard (ICG) made as the nodal authority responsible for overall security of the coastline in the country from 0 - 200 NM.
- Director General, Coast Guard designated as Commander of Coastal Command and made responsible for overall coordination between the States and the Central Agencies in all the coastal security matters.
- The Indian Navy established four Joint Operation Centres at Mumbai, Visakhapatnam, Kochi and Port Blair for sharing intelligence among various agencies and acting on actionable intelligence at sea.
- The Indian Coast Guard established nine additional stations at Karwar, Ratnagiri, Vadinar, Minicoy, Hutbay, Androth, Karaikal, Gopalpur and Nizamapatnam.
- Static Radars on 46 locations installed by the Indian Coast Guard along mainland and islands.

- Joint coastal security exercises are conducted by the ICG in coordination with
 the other stake-holders to create synergy between the Central and the State
 agencies involved in the coastal security.
- Preparation of National Population Register (NPR) for coastal population has been initiated.
- Issuance of Multi-purpose National Identity Cards (MNICs) to all the population in the coastal villages including fishermen initiated.

Statement-I

The year-wise details of funds spent on coastal security since
Mumbai attack in 2008 are as under:

Year	(₹ in Crores)
2008-2009	88.10
2009-2010	154.03
2010-2011	72.54
2011-2012	92.64
2012-2013	79.97
2013-2014	70.00
2014-2015 (till date)	12.88
Total	570.16

Statement-II

The State-wise details of allocation and release of funds under Coastal Security Scheme (Phase-II) are as under:

(₹ in crores)

Sl.	State/UT	Sanctioned	Amount
No.		Amount	released
1	2	3	4
1.	Gujarat	11.04	11.04
2.	Maharashtra	6.48	7.13
3.	Goa	3.85	3.05
4.	Karnataka	3.85	3.85
5.	Kerala	9.12	7.04

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1	2	3	4	
6.	Tamil Nadu	27.36	26.25	
7.	Andhra Pradesh	14.18	13.92	
8.	Odisha	11.76	11.76	
9.	West Bengal	7.69	2.66	
10.	Daman & Diu	2.42	2.42	
11.	Lakshadweep	3.50	3.50	
12.	Puducherry	3.14	2.94	
13.	Andaman & Nicobar Islan	ads 27.02	27.02	
	Total	131.41	122.58	

- Registration of all types of fishing vessels initiated.
- Fitment/provision of navigational and communication equipments on all type of vessels has been initiated.
- "National Committee for Strengthening Maritime and Coastal Security against Threats from the Sea" (NCSMCS) constituted under the Cabinet Secretary to monitor the coastal security related issues.
- Steering Committee for Review of Coastal Security constituted in the Ministry of Home Affairs to review the coastal security issues.
- The various decisions taken in the NCSMCS and Steering Committee meetings are closely followed up for implementation.

Electronic visa facility

2702. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has launched electronic visa (e-visa) facility for some countries including US, Germany and Israel;
- (b) if so, the countries for which e-visa facility has been extended and the details thereof;
 - (c) whether it would replace visa-on-arrival facility extended to a few countries;
 - (d) if so, how many countries are proposed to be covered in various phases; and